

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO: UPLOK-1/DE/546/2016/ARE-10

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 30/5/2017

RECOMMENDATION

Sub:- Departmental inquiry against Sri S.N. Huggi, the then Block Education Officer, Hunagunda Taluk, Bagalkote District – presently Block Education Officer, Naragunda Taluk, Gadag District - Reg.

Ref:- 1) Government Order No.ಇಇ 55 ಇಜಬಿ 2016, Bengaluru,
Dated 22/10/2016

2) Nomination order No.UPLOK-1/DE/546/2016
Bengaluru, dated 4/11/2016, of Hon'ble
Upalokayukta-1, State of Karnataka, Bengaluru

The Government by its Order dated 22/10/2016, initiated the disciplinary proceedings against Sri S.N. Huggi, the then Block Education Officer, Hunagunda Taluk, Bagalkote District – presently Block Education Officer, Naragunda Taluk, Gadag District (hereinafter referred to as Delinquent Government Official, for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/546/2016 dated 4/11/2016, nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO was tried for the following charge:-

“That, you DGO – Sri S.N. Huggi, the then Block Education Officer, Hunagunda Taluk, Bagalkote District, presently Block Education Officer, Naragunda Taluk, Gadag District, has not paid regular and up to date salary from July 2007 to March 2008 to the complainant – Smt. Basamma who worked as ‘Aaya’ in KGS School in Dhannur of Hunagund Taluk in Bagalkot District. As per the salary particulars furnished by the BEO, Hunagund, the complainant was paid salary from June 2006 to March 2007 in July 2007 the basis for fixation of salary is also not made known. Thus, you DGO being a Government/Public Servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of a Government servant and thus committed misconduct as enumerated U/R 3(1) of Karnataka Civil Service (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the charges as framed against the DGO Sri S.N.Huggi, the then Block Education Officer, Hunagunda Taluk, Bagalkote District, presently Block Education Officer, Naragunda Taluk, Gadag District.

5. On re-consideration of the evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

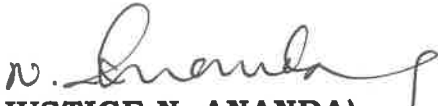
6. The findings recorded by the Inquiry Officer are that the DGO had appointed one Smt. Basamma as 'Aaya' at KGS School, Dhannur of Hunagund Taluk in Bagalkot District. She was not paid regular and up to date salary from July 2007 to January 2009. The basis for fixation of salary for the period from June 2006 to March 2007 is not made known.

7. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/7/2025.

8. Having regard to the nature of charge proved against DGO Sri S.N. Huggi, it is hereby recommended to the Government to impose penalty of withholding 4 annual increments payable to DGO Sri S.N. Huggi with cumulative effect.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1, 30/5
State of Karnataka,
Bengaluru.

